

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1389**

TO BE ANSWERED ON THE 20TH SEPTEMBER, 2020/BHADRAPADA 29, 1942 (SAKA)

CRIME AGAINST WOMEN AND CHILDREN

1389. ADV. DEAN KURIAKOSE:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has noticed that crime against women and children are increasing in the country;**
- (b) if so, the details of crimes reported by National Crime Records Bureau against women and children during the last five years, State-wise;**
- (c) whether the Government has any mechanism to ensure that the accused are prosecuted properly and the guilty persons are penalised for the crimes committed; and**
- (d) if so, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

- (a): A comparison of crime rate (Crime Rate=Number of cases reported/MidYear projected population in lakhs) of various crime heads on crimes against women and children in the last few years shows no uniform trend.**
- (b): Does not arise in view of reply to part (a) above.**
- (c) & (d): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens including investigation and prosecution of crime against women and children rest with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.**